

(b) if so, when it is expected to be electrified;

(c) whether it is also a fact that Kashinagar railway station does not have any waiting room for upper class passengers; and

(d) if so, when a waiting room for upper class passengers would be constructed?

**The Deputy Minister in the Ministry of Railways (Shri Shahnawas Khan):** (a) and (b). Kashinagar station is a wayside station on the narrow gauge Parlakamedi Light Railway and has not been electrified yet. In consultation with the Passenger Amenity Committee, this work is programmed during 63-64.

(c) Yes.

(d) The average number of upper class passengers dealt with per day at this station is only one which does not justify provision of an upper class waiting room.

#### **Ramanadhi Dam, Madras State**

**1126. Shri M. P. Swamy:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that a draft scheme regarding Ramanadhi Dam in Tirunelveli District of Madras State has been received for Central Government's consideration from the Government of Madras;

(b) if so, the details of the scheme; and

(c) whether Government have agreed to the proposed scheme?

**The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan):** (a) No.

(b) and (c). Do not arise.

#### **Cancer**

1127. { Shri Indrajit Gupta:  
Shri Mohammad Elias:  
Shri M. K. Kumaran:

Will the Minister of Health be pleased to state:

(a) whether a bovine bile derivative for treatment of inoperable cases of cancer has been discovered by Prof. Penn of U.S.A. working in collaboration with Indian doctors;

(b) whether experiments with the drug have proved successful;

(c) whether Prof Penn has asked Government for assistance to carry out further experiments in India; and

(d) Government's reaction thereto?

**The Minister of Health (Dr. Sushila Nayar):** (a) and (b). Prof. Penn has been carrying out some research with his new drug in India in collaboration with Indian doctors. He has visited India twice and he claims that the results of his experiments are encouraging.

(c) and (d). Prof. Penn had only asked for facilities for research in this country and these have already been given to him.

#### **Import of Chemical Fertilizers**

1128. { Dr. P. N. Khan:  
Shri Subodh Hansda:  
Shri Basumatari:  
Shri S. C. Samanta:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that Government have imported or are importing from U.S.A. a large quantity of chemical fertilizers of different varieties to mitigate the current deficit;

(b) if so, the total quantity of fertilizers imported or proposed to be imported;

(c) what are the modes of payment of the price of fertilisers; and

(d) by what time the amount will be paid?

**The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh):** (a) Yes.

	Tonnes
(b) Sulphate of Ammonia	3,33,700
Nitrophosphate	15,000
Ammonium Phosphate	30,000
Total:	3,78,700

(c) The U.S. Government first issues a letter of commitment, against which the India Supply Mission, Washington opens irrevocable letters of credit which are operated upon by the Suppliers by presenting requisite shipping and other documents to the bank concerned.

(d) By March, 1963.

#### Road Transport Corporations

**1129. Shri P. R. Chakraverti:** Will the Minister of Transport and Communications be pleased to state:

(a) whether all the States have set up Road Transport Corporations;

(b) the provision in terms of which these have been constituted;

(c) steps taken by Government in persuading the defaulting States to fall in line with others; and

(d) total amount of income-tax paid by these Corporations in 1961?

**The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur):** (a) Road Transport Corporations have so far been set up in the States of Andhra Pradesh, Bihar, Gujarat, Maharashtra, Mysore, Madhya Pradesh, Punjab (Pepsu and Mandi-Kulu Areas) and West Bengal only.

(b) These Corporations have been constituted under the Road Transport Corporations Act, 1950.

(c) The plan provisions for expansion of the nationalised road transport undertakings in the different States are agreed to only on the condition that the States concerned will set up Road Transport Corporations or the management of these Undertakings. The matter is also under correspondence, between the States who have not set up Corporations so far and the Planning Commission.

(d) An amount of Rs. 1,47,28,247.00 was paid during the calendar year 1961 by way of income-tax. This includes the advance tax payments for the years 1961-62 and 1962-63 and payments due in respect of some earlier years.

#### Door-to-Door Delivery of Goods

**1130. Shri P. R. Chakraverti:** Will the Minister of Railways be pleased to state:

(a) whether the system of door to door delivery of goods received and despatched through the Railways has started working;

(b) if so, when and in which places;

(c) whether the collection and delivery services are done through contractors;

(d) if so, the commission or service charges that are paid to them; and

(e) how far the public have reacted favourably to this new scheme?

**The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy):** (a) Yes.

(b) A statement giving the information is laid on the Table of the House. [See Appendix II, annexure No. 11].

(c) Yes.

(d) No commission is paid to the contractors, but they are generally paid the notified charges as are collected from the public for this service.

(e) The public response to the service is generally satisfactory.